

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-705/ND/2023

IN THE MATTER OF:

Raymach Technologies Pvt. Ltd.

.....Applicant

Vs.

SpiceJet Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 07.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gourav Arora, Adv.

For the Respondent : Mr. Varun k Chopra, Adv.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that the matter has been settled and seeks time to file an appropriate application for withdrawal of the present petition. Ld. Counsel on behalf of the Corporate Debtor is also present and endorse the same. In view of this, list the matter on **05.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)